73

Israel: Israel has occupied territories through armed aggression far beyond the boundaries agreed to by the UN and it has presistently disregarded UN Resolutions both in regard to the borders and the problem of the Palestianian pec ple. It refused to withdraw from these illegality occupied territories and to the restoration of in alienable rigl ts of the Pplestinten people to the self-determination and an independent homeland of their own, which Government of India has consistently and unequivocally supported.

Morocco: Morocco broke off diplomatic relaicn with India on last October, 1985 folio wing India's recognition of the Sahrawi Arab Democratic Republic (SADR). However, interests Sections of the two countries are functioning in the respective capitals.

South Africa: Consistent with our policy of total boycott of the Recist Pretorice Regime, we maintain no links whatsoever with the Republic of South Africa.

Crippling Diseases among Tribals in Andamans

- 4325. SHRIE. BALANANDAN: Will the Minister of PLANNING be pleased to state:
- (a) whether Government's atten tion has been drawn to the news which appeared in the Times of India dated the 10th June, 1988 re garding diseases that crippled Anda man tribals; and
- (b) if so, what is the reaction of Government in this matter?

THE MINTSTER OF PLAN-NING AND THE MINTSTF.P OF **IMPLEMENTA-**PROGRAMME MADHAVSINH TION (SHRI SOLANKI): (a) and (b) Yes, Sir.

The Island Development Authority has constituted an Expert Group to study the Socio-cultural pattern of tribal population (aboriginals and

others) their living style, occupation and health conditions ele. The Expert Group has submitted it* interim report which has been discussed in the 4lh Meeting of IDA, the short term rece mmt ndations were appre ved. As part of this study. a project entitled "Savirgs the tribal group of Andaman and Nicobar Islands from extinction: an action oriented research" is urdtr implementation by the All India Institute cf Medical Sciences, Ntw Delhi. This project would lock into all the aspects of health status of the tribals. The short term measures as recommended by the expen group have been taken up for imple mentation by the UT Administration.

Notifications of laws eracted by the Parliament

- ' 4326. DR. BAPU KALDATE; Will the Minister of LAW AND JUSTICE b e pleased to state:
- (a) the details of laws enacted by the Parliament but notification and rules for their implementation have not yet been framed or issued
- (b) the reasons for the delay to the issue of notification and in the framing of relevant rules; and
- (c) by when the process of framing of rules are likely to be completeď?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ): (a) to (c) Although the Legisative Department of the Ministry of Law & Justice is responsible for drafting Bills, once a Bill is enacted as an Act, the administration of the Act including the power to make rules, etc., for its implementation is the responsibility of the various Ministries of the Government of India to whom the subject-matter is allocated under the Allocation of Business Rules.